

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 15724/2021

(Arising out of impugned final judgment and order dated 27-07-2021 in SSNO. No. 15862/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

TARIQ H. SIDDIQUI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION, I.R., IA No.126872/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.126873/2021-EXEMPTION FROM FILING O.T., IA No. 126872/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 126873/2021 - EXEMPTION FROM FILING O.T.)

Date : 26-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Madhvi Divan, Ld. ASG
 Mr. S.N. Pandey, Adv.
 Mr. Ayush Puri, Adv.
 Ms. Vaishali Verma, Adv.
 Ms. Nidhi Khanna, Adv.
 Mr. Sachin Sharma, Adv.
 Ms. Saroj Tripathi, AOR
 Mr. Arvind Kumar Sharma AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter in the second week of February, 2022.

In the meanwhile, learned counsel for the respondents to
file counter affidavit.

(NEETA SAPRA)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)